

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 4223

ANSWERED ON MONDAY THE 22nd MARCH, 2021/

CHAITRA 1, 1943 (SAKA)

CSR SPENT IN TAMIL NADU

QUESTION

4223. DR. KALANIDHI VEERASWAMY:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) the salient features of the Corporate Social Responsibility Scheme;
- (b) the details of the funds sanctioned and utilized under this scheme by the public/private companies within Tamil Nadu, during the last three years and the current year, district wise;
- (c) whether the Government has widened the ambit of CSR and if so, the details thereof and the reasons therefor;
- (d) the details of the funds sanctioned and utilized on the newly added categories within Tamil Nadu; and
- (e) whether the Government has planned to include the health workers being the frontline warriors during the COVID-19 pandemic under the ambit of CSR and if so, the details thereof and if not, the reasons therefore?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (e): The Government provides the broad framework for Corporate Social Responsibility (CSR) through Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year to undertake CSR activities. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry.

All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. As per the filings made by the companies in the MCA21 registry, the CSR spent by all the companies in the State of Tamil Nadu for the financial years 2017-18, 2018-19 and 2019-20 respectively is as follows:

State	FY 2017-18	FY 2018-19	FY 2019-20
Tamil Nadu (INR Cr.)	627.75	823.38	240.18

(Data upto 30.09.2020) [Source: National CSR Data Portal]

District-wise CSR spent by all the companies in the State of Tamil Nadu for the financial years 2017-18, 2018-19 and 2019-20 respectively is at Annexure.

As per the Companies Act, 2013 ('Act'), companies are required to hold Annual General Meeting (AGM) within six months from the end of financial year. Thereafter, financial statements and board report containing disclosure about CSR, are to be filed in MCA21 within 30 days of the AGM. Thus, for the current financial year no filing has been made by CSR mandated companies.

Schedule VII of the Act indicates the activities that can be undertaken by the companies as eligible CSR activities. These activities mentioned in Schedule VII are broadly aligned with national priorities and related to inclusive and sustainable development such as health, education, poverty eradication, hunger, women empowerment, welfare of armed forces veterans, environment, sports, rural development, slum area development, welfare of weaker sections; disaster management etc. Further, the Ministry vide general circular no. 21/2014 dated 18.06.2014 clarified that the entries in Schedule VII are broad based and must be interpreted liberally. Ministry amends Schedule VII from time to time in order to align it with national priorities. Recently, Ministry has amended the Schedule VII thrice for widening the ambit of CSR to include "Prime Minister's Citizen Assistance and Relief in Emergency Situations Fund (PM CARES Fund)", "Central Armed Police Forces (CAPF) and Central Para Military Forces (CPMF) veterans, and their dependents including widows;", and amended item (ix) to allow contribution to Research & Development projects in the field of science, technology, engineering and medicine, funded by the Central Government or State Government or Public Sector Undertaking or any agency of the Central Government or State Government;

Ministry vide General Circular no.10/2020 dated 23.03.2020 clarified that CSR funds may be spent by the companies for various activities related to COVID-19 under item nos. (i) and (xii) of Schedule VII of the Companies Act, 2013 ('Act') which relates to promotion of health care, including preventive health care and sanitation, and disaster management.

Annexure

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 4223 FOR 22.03.2021

(In Rs. Crores)

District-wise CSR Spent in the State of Tamil Nadu			
District	FY 2017-18	FY 2018-19	FY 2019-20
Ariyalur	-	-	-
Chengalpattu	-	0.28	-
Chennai	115.56	186.08	43.21
Coimbatore	34.99	41.34	10.58
Cuddalore	2.73	3.11	1.29
Dharmapuri	0.47	0.20	0.40
Dindigul	2.02	2.51	0.53
Erode	0.74	1.83	0.33
Kanchipuram	7.44	20.99	-
Kanyakumari	-	3.92	-
Karur	2.72	3.11	0.44
Krishnagiri	7.42	9.33	0.93
Madurai	1.50	4.74	0.85
Nagapattinam	1.64	2.90	0.17
Namakkal	1.72	2.32	4.66
Nilgiris	0.10	2.61	0.05
Perambalur	-	0.05	-
Pudukkottai	0.19	1.03	-
Ramanathapuram	0.01	1.13	1.69
Ranipet	-	0.40	-
Salem	1.74	4.06	-
Sivaganga	1.71	0.27	-
Thanjavur	3.54	13.67	0.88
Theni	0.41	0.09	0.25
Thoothukudi	2.34	13.21	-
Tiruchirappalli	3.84	-	-
Tirunelveli	1.00	7.94	0.58
Tiruppur	0.46	-	0.03
Tiruvallur	-	1.71	0.90
Tiruvannamalai	0.78	0.32	-
Vellore	1.89	6.81	6.23
Virudhunagar	5.54	7.03	-
NEC/ Not mentioned *	425.27	480.41	166.19
Grand Total (in Cr.)	627.75	823.38	240.18

(Data upto 30.09.2020) [Source: National CSR Data Portal]

*Companies either did not specify the names of District or indicated more than one District where projects were undertaken.
